

A-7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No.17 of 1992.

this the day of 19th, March, 1996.

HON'BLE MR. JUSTICE E. C. SAKSENA, V.C.  
HON'BLE MR. V.K. SETH, A.M.

Anil Kumar Srivastava, aged about 36 years, son of Sri. Jagdamba Prasad, (working L.D.C., under transfer to Gopeshwar) R/o Gilwat Aminabad, P.S. Bilhaur, District Kanpur, presently, residing C/o Sri. Vinod Kumar Srivastava, Sector-B, M.I.G. Colony, Aliganj, Lucknow.

... Applicant.

By Advocate:- None.

Versus.

Union of India, through the Ministry of, Communication, (Dept. of Posts) , New Delhi.

2. Chief Post Master General, U.P. Circle, Lucknow.

3. Director of Postal Services, Allahabad Regn., Allahabad.

4. Sr. Supdt. Post Deoria Division, Deoria.

... Respondents.

By Advocate:- Sri. A.K. Chaturvadi.

O R D E R (ORAL)

By Hon'ble Mr. Justice B.C. Saksena, V.C.

When the case was called-out none

appeared on behalf of the applicant and there is no request for adjournment. We have heard Sri. A.K. Chaturvadi, learned counsel for respondents. He raised preliminary objections regarding maintainability of the O.A. before this Bench. He submitted that the applicant on his own showing have been transferred from Deoria to Gopeshwar. The cause of action thus have accrued if any out side the territorial jurisdiction of this bench of the Tribunal. The specific plea on this behalf has been taken in para-2 of C.A., ~~whereas~~ in the R.A. the specific plea raised does not meet the preliminary objection taken in the C.A..

2. In the circumstances, it is held that the O.A. is clearly not maintainable before this bench and it is dismissed accordingly.

L.K. *[Signature]* MEMBER (A)

*[Signature]* VICE-CHAIRMAN.

Dated: -19.3.1996.  
Lucknow.  
A.K.